

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 319/AT/2024**

- Subject : Petition under Section 63 of the Electricity Act, 2003 seeking adoption of Transmission Tariff discovered pursuant to tariff based competitive bidding with respect to development and operation of “North-Eastern Region Generation Scheme-I (NERGS-I)”.
- Petitioner : NREGS-I Power Transmission Limited (NERGSPTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

**Petition No. 322/TL/2024**

- Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 seeking grant of Transmission License to NREGS-I Power Transmission Limited.
- Petitioner : NREGS-I Power Transmission Limited (NERGSPTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **30.12.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Saunak Rajguru, Advocate, NERGSPTL  
Shri Pradyumn Sharma, Advocate, NERGSPTL  
Shri Lalit Naran, APDCL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petitions had been filed seeking the adoption of tariff discovered pursuant to the tariff based competitive bidding process with respect to “North Eastern Region Generation Scheme-I (NERGS-I)” (‘the Project’) and for the grant of a transmission licence for establishing the Project. Learned counsel further submitted that vide Record of Proceedings for the hearing dated 10.10.2024, the Commission had directed the BPC, RECPDCL, to explain the reasons for proceedings with award of the Project despite the quoted transmission charges by the successful bidder, i.e., Techno Electric & Engineering Co. Ltd., being 24.41% higher than the estimated annual transmission charges as per the prevailing norms. In compliance thereof, RECPDCL has filed its affidavit wherein it has pointed out that the Bid Evaluation Committee (BEC), in its meeting held on 10.5.2024, had deliberated certain points as to (i) implementation challenges owing to difficult terrain in North Eastern Region, (ii) completion of Project in the limited timeframe, i.e., by 31.12.2026 (irrespective of the date of transfer of SPV), (iii) cost estimates of the Cost Committee being on the lower side compared to cost as per the NCT, and (iv) L1 having been discovered after 59 rounds of the reverse

auction with 14.45% reduction in the L1 as discovered after the Initial Price Offers and keeping in view these points, BEC had decided that the quoted prices were in line with the prevailing prices and consequently, recommended the award of the Project to Techno Electric & Engineering Co. Ltd. Learned counsel sought liberty to upload his note of submissions in Petition No. 319/AT/2024.

2. In response to the specific query of the Commission regarding the status of the APDCL's solar project, the representative of APDCL submitted that while the project work has commenced, APDCL may be permitted to file an affidavit to bring on record the status of the works and the completion timeframe.

3. Considering the request of the representative of APDCL, the Commission permitted APDCL in Petition No. 322/TL/2024 to place on record the implementation status for the generators to facilitate the evacuation of its power through the Bokajan sub-station within two weeks. The Commission also permitted the Petitioner to upload its note of submissions in Petition No. 319/AT/2024 within three days.

4. Subject to the above, the Petition No. 319/AT/2024 was reserved for order. Whereas Petition No. 322/TL/2024 will be listed for the hearing on **16.1.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**